IMMEDIATE

F.No. A-35017/66/2020-AD.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

47-B, North Block, New Delhi,
Dated the 22nd July, 2020

To

All Principal Chief Commissioner/ Principal Director General/ Chief
Commissioners / Directors General under the Central Board of Excise and Customs.

Subject: Appointment of Vigilance Commissioner in the Central Vigilance
Commission- reg.

Sir / Madam

The Department of Personnel & Training, vide their vacancy circular No.
399/9/2020-AVD-III dated 17.07.2020 has invited nomination for appointment of
Vigilance Commissioner in the Central Vigilance Commission (copy enclosed).

2. It is requested that the above post may kindly be circulated amongst the
eligible IRS (C&CE) Group ‘A’ officers under your charge and dully filled in
applications of willing officers may be sent through proper channel to the Board
latest by 05.08.2020, after verifying the particulars furnished by the applicants from
his Service Book and it may be ensured that the particulars furnished by the
applicants are correct and duly authenticated application in prescribed proforma may
be forwarded through proper channel to the Board.

3. It may please be noted that applications received without authentication
and not through proper channel will not be entertained.

Encl: As above

Yours faithfully,

(Kunwar Balwant Rao)
Deputy Secretary to the Government of India
Tel No.011-23095520
Email: kb.rao@nic.in

Copy to:

(i) The Website Manager, Directorate of Systems, New Delhi with the request
to put the above circular in the department’s Website.

(ii) ADG, HRM-II, Rajendra Place, New Delhi-110008.
No. 399/9/2020-AVD-III  
Government of India  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel & Training  

Subject: Appointment of Vigilance Commissioner in the Central Vigilance Commission.

The Government of India has constituted the Central Vigilance Commission as per the Central Vigilance Commission Act, 2003 (the Act) to exercise the powers conferred on and to perform the functions assigned to it under the Act. It is located in New Delhi. The Commission consists of a Central Vigilance Commissioner and not more than two Vigilance Commissioners. The functions and powers of Central Vigilance Commission are as per Chapter III of the Act.

2. It is proposed to appoint a Vigilance Commissioner in the Central Vigilance Commission, against the vacancy due to arise in October, 2020, as one Vigilance Commissioner will demit office on completion of tenure.

3. The Vigilance Commissioner shall hold office for a term of four years from the date on which he/she enters upon his/her office or till he/she attains the age of 65 years, whichever is earlier.

4. The Vigilance Commissioner on ceasing to hold the office, shall be eligible for appointment as the Central Vigilance Commissioner, provided that the term of the Vigilance Commissioner, if appointed as the Central Vigilance Commissioner, shall not be more than four years in aggregate as the Vigilance Commissioner and the Central Vigilance Commissioner.

5. The salary and allowances payable to and other conditions of service of the Vigilance Commissioner shall be the same as those of a Member of the Union Public Service Commission, subject to adjustment of the pensionary/retirement benefits availed by him, if any, in accordance with the provisions of the Act.

6. For complete information and details, interested applicants should refer to the Central Vigilance Commission Act, 2003.

7. Eligibility and other requirements:

7.1 Section 3(3) of the CVC Act, 2003, provides that the Central Vigilance Commissioner and the Vigilance Commissioners shall be appointed from amongst persons –

a) who have been or are in All India Service or in any civil service of the Union or in a civil post under the Union having knowledge and experience in the matters relating to vigilance, policy making and administration including police administration; or

b) who have held office or are holding office in a corporation established by or under any Central Act or a Government company owned or controlled by the
Central Government and persons who have expertise and experience in finance including insurance and banking, law, vigilance, and investigations;

provided that, from amongst the Central Vigilance Commissioner and Vigilance Commissioners, not more than two persons shall belong to the category of persons referred to either in clause (a) or clause (b).

7.2 In case of persons falling under section 3(3)(a) of the Act as above, such persons, preferably have held or is holding the post of a Secretary to the Government of India or any equivalent post thereto under the Central Government.

7.3 In case of persons falling under the first part of section 3(3)(b) of the Act as above, the person must have held or is holding the position of Chairman / Managing Director / Chief Executive Officer of a Schedule 'A' Central Public Sector Enterprise and has served as a whole time Director on the Board for a period of at least three years.

7.4 In respect of persons who have expertise and experience in finance, including insurance and banking, law, vigilance and investigations and falling under the second part of section 3(3)(b) of the Act as above, such persons must have acquired eminence and have outstanding achievement in the said field(s) provided that such persons who are in employment in a private company must have held or is holding the position of Managing Director / CEO, as Whole-Time Director on the Board of the Company for a period of at least three years.

7.5 All applicants should be of outstanding merit and impeccable integrity and should have knowledge and at least 25 years of experience in the relevant field(s).

8. Persons fulfilling the criteria for appointment as Vigilance Commissioner and interested in being considered for appointment to the post may send their application in the enclosed proforma to the Under Secretary (AVD-III), Department of Personnel and Training, Room No. 268-B, North Block, New Delhi by 17th August, 2020.

9. Serving persons are required to send their applications through proper channel. They can send their applications as an advance copy directly to DoPT (ONLY THROUGH EMAIL at usv3@nic.in) by the stipulated last date, but those applications will be considered only if they are finally received through proper channel.

10. The applications received after the due date will not be considered under any circumstances.

(Anurag Sharma)
Deputy Secretary
Tel: 23094470
Proforma for sending particulars for consideration for the post of Vigilance Commissioner in the Central Vigilance Commission

1. Name :

2. Date of birth :

3. Present Address :

4. Contact No.
   a) Telephone (with STD code) :
   b) Mobile :
   c) Fax :

5. e-mail address :

6. Educational Qualifications :

7. Please indicate the category under which the applicant is applying, viz., category 3(3)(a) or first part of category 3(3)(b) or second part of category 3(3)(b)

8. Whether serving or retired? (please mention service, if any)

9. Details of experience in the relevant field(s) (Attach supporting documents)

10. Whether any criminal case / disciplinary proceedings were instituted against him/her (if yes, please give details)

11. Details of conferment of any Award / honour, etc., or any other relevant information

12. Please indicate your suitability assessments for the post (in not more than 300 words.)

Date : Signature :

Place : Name :

Please affix the latest passport size photograph